instructions contained in the Scheme for compassionate appointment promulgated under DOP&T OM No. 14014/6/94-Estt.(d) dated 9.10.98, dependent family member of a member of the Armed Forces who:—

- (a) dies during service; or
- (b) is killed in action; or
- (c) is medically boarded out and is unfit for civil employment can be considered for appointment in Civil Service on compassionate grounds subject to a maximum of 5% vacancies falling under direct recruitment quota and also fulfilling the eligibility criteria for the post. These guidelines are also being followed in CISF.
- (c) As per reports received from CISF, there is no such case of 2002-2003.
 - (d) Not applicable.
 - (e) Not applicable.
 - (f) Not applicable.

Expansion in CISF

- 1558. SHRI S. M. LALJAN BASHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Central Industrial Security Force is increasing its strength by more recruitment.
 - (b) if so, the details of the plan; and
 - (c) whether there is a proposal to review such a plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) There is no plan for increasing the total strength of CISF at present.

(b) and (c) Does not arise.

Complaints registered with NFRC from Karnataka

- 1559. SHRI K. B. KRISHNA MURTHY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the total number of complaints registered during 2001 -2002 and 2002-2003 with the National Human Rights Commission from Karnataka.